

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8170/2017

(Arising out of impugned final judgment and order dated 26-05-2017 in CRLA No. 1219/2003 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

VIJAY SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.99827/2017-EXEMPTION FROM FILING O.T. and IA No.99816/2017-CONDONATION OF DELAY IN REFILING and IA No.109934/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.109938/2017-EXEMPTION FROM FILING O.T.)

Date : 20-11-2017 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Shivali Chaudhary, Adv. (Mentioned by)
For M/S. Vidhi International, AOR

For Respondent(s)

Mr. M. Shoeb Alam, AOR

UPON being mentioned the Court made the following
O R D E R

Let notice already directed to be issued on 17th November, 2017, be made returnable within four weeks.

Dasti service, in addition, is permitted.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER